

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1787

ANSWERED ON:05.03.2015

CHANGES UNDER MGNREGS

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**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government has made changes in Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) if so, the reasons therefor;
- (c) whether the role of gram panchayat and objectives under MGNREGS would be impacted by the same and if so, the details thereof and the reaction of the Government thereto;
- (d) whether the Government has included/proposes to include more works under MGNREGS in the recent past;
- (e) if so, the details thereof;
- (f) whether the government is also considering to provide Rs. 10000 for construction of toilets for all job card holders and assistance for buildings for women self-help federations; and
- (g) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a)to(c): Vide the Notification dated 21.07.2014, amendments have been made by the Government in paragraph 4 and 20 of Schedule –I of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) providing for at least 60% of the works in a district in terms of cost for creation of productive assets directly linked to agriculture and allied activities through development of land, water and trees. To ensure quality, productivity and durability of assets created under MGNREGA, cost of material component including the wages of the skilled and semi-skilled works shall not exceed 40% at the Gram Panchayat level for all the works taken up by the Gram Panchayats. For works taken up by the implementing agencies other than Gram Panchayats, the overall material component shall not exceed 40% at the district level.

(d)&(e): The Ministry has comprehensively revised the list of permissible works under MGNREGA and notified the revised list of works vide Gazette Notification dated 3.1.2014. The revised works as listed in Para 4(1), Schedule I of MGNREGA, 2005 is at Annexure.

(f)& (g): The entire cost of Individual House Hold Latrines i.e. Rs. 12000/- would be met from the MGNREGA funds. Provision of assistance for construction of women self-help groups' federation's buildings has also been included in the revised Schedule-I MGNREGA, 2005.

Annexure referred to in reply to parts (d&e) of Lok Sabha Unstarred Question No. 1787 for 05.03.2015.

I. Category: A:PUBLIC WORKS RELATING TO NATURAL RESOURCES MANAGEMENT:

(i) Water conservation and water harvesting structures to augment and improve groundwater like underground dykes, earthen dams, stop dams, check dams with special focus on recharging ground water including drinking water sources;

(ii) Watershed management works such as contour trenches, terracing, contour bunds, boulder checks, gabion structures and spring shed development resulting in a comprehensive treatment of a watershed;

(iii) Micro and minor irrigation works and creation, renovation and maintenance of irrigation canals and drains;

(iv) Renovation of traditional water bodies including desilting of irrigation tanks and other water bodies;

(v) Afforestation, tree plantation and horticulture in common and forest lands, road margins, canal bunds, tank foreshores and coastal belts duly providing right to usufruct to the households covered in Paragraph 5; and

(vi) Land development works in common land.

**II. Category B: COMMUNITY ASSETS OR INDIVIDUAL ASSETS FOR VULNERABLE SECTIONS (ONLY FOR HOUSEHOLDS IN PARAGRAPH5):**

(i) Improving productivity of lands of households specified in Paragraph5 through land development and by providing suitable infrastructure for irrigation including dug wells, farm ponds and other water harvesting structures;

(ii) Improving livelihoods through horticulture, sericulture, plantation, and farm forestry;

(iii) Development of fallow or waste lands of households defined in Paragraph5 to bring it under cultivation;

(iv) Unskilled wage component in construction of houses sanctioned under the Indira Awaas Yojana or such other State or Central Government Scheme;

(v) Creating infrastructure for promotion of livestock such as, poultry shelter, goat shelter, piggery shelter, cattle shelter and fodder troughs for cattle; and

(vi) Creating infrastructure for promotion of fisheries such as, fish drying yards, storage facilities, and promotion of fisheries in seasonal water bodies on public land;

**III. Category C: COMMON INFRASTRUCTURE INCLUDING FOR NRLM COMPLIANT SELF HELP GROUPS:**

(i) Works for promoting agricultural productivity by creating durable infrastructure required for bio-fertilizers and post-harvest facilities including pucca storage facilities for agricultural produce; and

(ii) Common work-sheds for livelihood activities of self-help groups.

**IV. Category D: RURAL INFRASTRUCTURE:**

(i) Rural sanitation related works, such as, individual household latrines, school toilet units, Anganwadi toilets either independently or in convergence with schemes of other Government Departments to achieve 'open defecation free' status. and solid and liquid waste management as per prescribed norms

(ii) Providing all-weather rural road connectivity to unconnected villages and to connect identified rural production centres to the existing pucca road network; and construction of pucca internal roads or streets including side drains and culverts within a village;

(iii) Construction of play fields;

(iv) Works for improving disaster preparedness or restoration of roads or restoration of other essential public infrastructure including flood control and protection works, providing drainage in water logged areas, deepening and repairing of flood channels, chaur renovation, construction of storm water drains for coastal protection;

(v) Construction of buildings for Gram Panchayats, women self-help groups' federations, cyclone shelters, Anganwadi centres, village haats and crematoria at the village or block level.

(vi) Construction of Food Grain Storage Structures for implementing the provisions of The National Food Security Act 2013 (20 of 2013);

(vii) Production of building material required for construction works under the Act as a part of the estimate of such construction works.

(viii) Maintenance of rural public assets created under the Act; and

(ix) any other work which may be notified by the Central Government in consultation with the State Government in this regard.